

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 651
TO BE ANSWERED ON 16TH SEPTEMBER, 2020**

RECOVERY OF DUES

651. SHRI SUBBARAYAN K.:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Supreme Court has asked the Government to delineate its plan to recover dues from Telecom Service Providers (TSPs) in view of some of the TSPs declaring themselves bankrupt; and
- (b) if so, the details thereof and action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS, EDUCATION AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)**

(a) & (b) Hon'ble Supreme Court vide order dated 20.07.2020 in AGR matter (6328-6399 of 2015) ordered TSPs under insolvency to file documents in order to examine bonafides of the TSPs filing for insolvency. The issue has been decided vide judgment dated 01.09.2020. The Hon'ble Court has ordered that question of law arising from the submission of the DoT and TSPs be decided by the NCLT within two months.

The Orders/Judgments are available at <https://main.sci.gov.in>
